

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.17476 of 2025**

Arising Out of PS. Case No.-1029 Year-2016 Thana- BUXAR COMPLAINT CASE District-  
Buxar

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Md. Kasim S/O Late Ali Raza Resident of Village-Doghra, P.S.-Bihiya,  
District-Bhojpur.

... .. Petitioner/s

Versus

1. The State of Bihar
2. Manu Kumar Turha @ Manu Prasad Turha S/O Ashok Kumar Turha  
Resident of Village-Turha Toli, Main Road Buxar, P.S.-Buxar Town,  
District-Buxar.

... .. Opposite Party/s

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**Appearance :**

For the Petitioner/s : Mr. Jay Ram Prasad, Advocate  
For the Opposite Party/s : Mr. Anil Prasad Singh, A.P.P.

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**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

2      19-03-2025                      Heard learned counsel for the petitioner and learned  
A.P.P. for the State.

2. Petitioner apprehends arrest in registered for the  
offences punishable under Sections 504, 406, 420, 384, 467,  
468, 471, 472, 120(B)/149 of the Indian Penal Code and Section  
27 of the Arms Act.

3. It is submitted on behalf of the State that petitioner  
has been declared absconder and process of Section 82 of the  
Cr.P.C. has been initiated against him to ensure his appearance  
in the Court as such petitioner is not entitled to the relief of  
anticipatory bail (**Lavesh v. State (NCT of Delhi) (2012) 8  
SCC 730, State of MP v. Pradeep Sharma (2014) 2 SCC 17,**



**Prem Shankar Prasad v. State of Bihar 2021 SCC OnLine  
SC 955).**

4. Considering the aforesaid development, petition for pre-arrest bail of the petitioner is dismissed as not maintainable.

**(Prabhat Kumar Singh, J)**

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